

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH
(URGENT MATTERS)

(12) CP(IB)/409/MB/2021

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2021**.

NAME OF THE PARTIES: Mr. Laxmidhar Vinayakrao Gaopande
V/s.
Rolta India Limited

SECTION : 60(5) of Insolvency & Bankruptcy Code, 2016.

ORDER

1. Learned Senior Counsels Mr. Janak Dwarkadas, Mr. Gaurav Joshi and Mr. Ravi Kadam are present.
2. Learned Advocates Mr. Angad Singh representing 40 Interveners, Mr. Zahiruddin Shaikh, Mr. Ayush Agarwala, Mr. Siddarth Murarka, Mr. Rohit Gupta, Mr. Yash Tambe, Mr. Akhil Sarathy, Mr. Vineet Kumar (for Insolvency Resolution Professional), Ms. Vandana Garg (IRP), Mr. Prateek Seksaria & Mr. Nausher Kohli are also present.
3. In compliance of the Order of this Bench on 11.06.2021, Counsel for the Corporate Debtor is directed to settle all the claims which have been filed before NCLT before 10.06.2021.
4. List the matter for withdrawal and hearing of all other parties on 05.07.2021.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)